

CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI

Coram:

1. Shri Ashok Basu, Chairperson,
2. Shri. Bhanu Bhushan, Member
3. Shri A.H. Jung, Member

Petition No.130/2005

In the matter of

Approval of transmission tariff for 220 kV Allahabad-Phulpur S/C transmission line under system improvement scheme in Uttar Pradesh in Northern Region for the period 1.6.2004 to 31.3.2009,

And in the matter of

Power Grid Corporation of India Ltd., Gurgaon, ... Petitioner  
Vs  
Uttar Pradesh Power Corporation Ltd., Lucknow, .....Respondent

The following were present:

1. Shri Umesh Chandra, ED, PGCIL
2. Shri P.C.Pankaj, PGCIL
3. Shri M.M. Mondal CM, PGCIL
4. Shri U.K. Tyagi, DGM, PGCIL
5. Shri S. Singh, PGCIL
6. Shri S.P.Srivastava, EE, UPPCL
7. Shri T.K.Srivastava,EE, UPPCL

ORDER  
(DATE OF HEARING: 18.4.2006)

The petition has been filed for approval of tariff for 220 kV Allahabad-Phulpur S/C transmission line ( the transmission line) under system improvement scheme in Uttar Pradesh, (hereinafter referred to as "the scheme") in Northern Region for the period 1.6.2004 to 31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, (hereinafter referred to as "the 2004 regulations") after accounting for additional capitalization of Rs. 35.45 lakh during 2004-05. The petitioner has also prayed for reimbursement of expenditure from the beneficiaries incurred towards publishing of notices in newspapers and the petition filing fee.

Formatted: Top: 0.25"

Deleted: ¶

Formatted: Indent: Left: 2.5", First line: 0.5"

Deleted: ¶  
¶

Deleted: 18

Deleted: ¶

Deleted: Petition for a

Deleted: for

Deleted: Series compensation... [1]

Deleted: ¶

Formatted: Font: (Default) Arial

Formatted: Font: (Default) Arial

Deleted: .

Deleted: ¶

Formatted: Indent: Left: 0.5"

Deleted: . . .

Deleted: ¶ ... [2]

Formatted: Font: (Default) Arial

Deleted: 1.Rajasthan Rajya V... [3]

Deleted: 9.

Formatted: Font: (Default) Arial

Formatted: Font: (Default) Arial

Deleted: ¶ ... [4]

Formatted: Font: (Default) Arial

Formatted: Font: (Default) Arial

Formatted: Font: (Default) Arial

Formatted: Font: (Default) Arial

Deleted: s

Deleted: ¶

Formatted: Bullets and Numbering

Formatted: Font: (Default) Arial

Deleted: C. Kannan, CM (Fin),

Formatted: Font: (Default) Arial

Deleted: <#>Shri Anand Moh... [5]

Deleted: A.K. Tandon

Formatted: Font: (Default) Arial

Deleted: <#>Shri T.P.S. Bawa... [6]

Formatted ... [7]

Deleted: 28.3.2006

Deleted: Series compensation... [8]

Deleted: transmission

Deleted: line

Deleted: 4

Deleted: that the

Deleted: towards

Deleted: be approved

Formatted: Line spacing: single

Deleted: ..... [9]

2. The administrative approval for the scheme, was accorded by the Board of Directors of the petitioner company as per Memorandum dated 14.1.2002 at an estimated cost of Rs. 2257.00 lakh, including IDC of Rs. 107.00 lakh, based on 3rd quarter 2001, price level. The revised cost estimate for Rs. 2604.00 lakh, including IDC of Rs. 197.00 lakh based on 4<sup>th</sup> quarter 2004 price level, was approved by the Board of Directors of the petitioner company as per Memorandum dated 17.10.2005. The apportioned approved cost of the transmission line is stated to be Rs. 1702.32 lakh, including IDC of Rs. 128.77 lakh. The date of commercial operation of the transmission line is 1.6. 2004 with line length (for O & M purpose) of 38.773 ckt-kms.

3. The provisional transmission charges for the transmission line, were decided by the Commission in its order dated 30.5.2005 in Petition No. 140/2004. The present petition is for approval of final tariff from the date of commercial operation.

4. The petitioner has claimed the transmission charges as under:

(Rs. in lakh)

	2004-05 <u>(1.6.2004 to 31.3.2005)</u>	2005-06	2006-07	2007-08	2008-09
Depreciation	<u>31.65</u>	<u>38.45</u>	<u>38.45</u>	<u>38.45</u>	<u>38.45</u>
Interest on Loan	<u>67.08</u>	<u>79.07</u>	<u>76.03</u>	<u>70.89</u>	<u>64.11</u>
Return on Equity	<u>52.67</u>	<u>65.69</u>	<u>65.69</u>	<u>65.69</u>	<u>65.69</u>
Advance against Depreciation	<u>0.00</u>	<u>0.00</u>	<u>0.00</u>	<u>6.54</u>	<u>47.05</u>
Interest on Working Capital	<u>4.11</u>	<u>5.06</u>	<u>5.11</u>	<u>5.25</u>	<u>5.96</u>
O & M Expenses	<u>7.33</u>	<u>9.15</u>	<u>9.54</u>	<u>9.89</u>	<u>10.36</u>
<b>Total</b>	<b><u>162.85</u></b>	<b><u>197.42</u></b>	<b><u>194.82</u></b>	<b><u>196.71</u></b>	<b><u>231.64</u></b>

5. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

(Rs. in lakh)

	2004-05 <u>(1.6.2004 to 31.3.2005)</u>	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	<u>14.77</u>	<u>15.69</u>	<u>16.63</u>	<u>17.63</u>	<u>18.69</u>
O & M expenses	<u>0.73</u>	<u>0.76</u>	<u>0.79</u>	<u>0.82</u>	<u>0.86</u>
Receivables	<u>32.57</u>	<u>32.90</u>	<u>32.47</u>	<u>32.79</u>	<u>38.64</u>
<b>Total</b>	<b><u>48.08</u></b>	<b><u>49.36</u></b>	<b><u>49.90</u></b>	<b><u>51.24</u></b>	<b><u>58.15</u></b>
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%
<b>Interest</b>	<b><u>4.11</u></b>	<b><u>5.06</u></b>	<b><u>5.11</u></b>	<b><u>5.25</u></b>	<b><u>5.96</u></b>

Deleted: investment approva	[10]
Formatted	[11]
Deleted: transmission line...	[12]
Deleted: ¶	[13]
Deleted: ¶	
Deleted:	
Formatted Table	[14]
Formatted	[15]
Formatted	[16]
Deleted: 143.68	[17]
Formatted	[18]
Deleted: 394.79	[19]
Formatted	[20]
Deleted: 128.52	[21]
Formatted	[22]
Deleted: 0.00	[23]
Formatted	[24]
Deleted: 20.29	[25]
Formatted	[26]
Deleted: 113.87	[27]
Deleted: ¶	
Formatted	[28]
Deleted: 801.15	
Formatted	[29]
Deleted: 843.69	
Formatted	[30]
Deleted: 969.70	
Formatted	[31]
Deleted: 939.82	
Formatted	[32]
Deleted: 910.43	
Formatted	[33]
Formatted	[34]
Deleted: ¶	
Deleted: ¶	[35]
Formatted	[36]
Formatted Table	[37]
Formatted	[38]
Formatted	[39]
Deleted: 54.91	[40]
Formatted	[41]
Deleted: 9.49	[42]
Formatted	[43]
Deleted: 10.67	[44]
Formatted	[45]
Deleted: 133.53	[46]
Formatted	[47]
Deleted: 197.92	[48]
Formatted	[49]
Formatted	[50]
Deleted: 20.29	
Formatted	[51]
Deleted: 21.39	
Formatted	[52]
Deleted: 23.94	
Formatted	[53]
Formatted	[54]

6. The reply to the petition has been filed by the respondent. No comments or suggestions have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003.

### **CAPITAL COST**

7. As per clause (1) of Regulation 52 of the 2004 regulations, subject to prudence check, the actual expenditure incurred on completion of the project shall form the basis for determination of final tariff. The final tariff shall be determined based on the admitted capital expenditure actually incurred up to the date of commercial operation of the transmission system and shall include capitalised initial spares subject to a ceiling norm as 1.5% of original project cost. The regulation is applicable in case of the transmission system declared under commercial operation on or after 1.4.2004.

8. The petitioner has claimed additional capitalization of Rs. 35.45 lakh on works for the period from 1.6.2004 to 31.3.2005, over the capital expenditure of Rs. 1459.77 lakh as on the date of commercial operation.

### **Additional capitalization -2004-05**

9. Clause (1) of Regulation 53 of the 2004 regulations provides-

“(1) The following capital expenditure within the original scope of work actually incurred after the date of commercial operation and up to the cut off date may be admitted by the Commission, subject to prudence check:

- (i) Deferred liabilities;
- (ii) Works deferred for execution;
- (iii) Procurement of initial capital spares in the original scope of works subject to the ceiling norm specified in regulation 52;
- (iv) Liabilities to meet award of arbitration or compliance of the order or decree of a court; and
- (v) On account of change in law.

Provided that original scope of work along with estimates of expenditure shall be submitted along with the application for provisional tariff:

Deleted: 5

Formatted: Line spacing: single

Deleted: ve

Deleted: replies

Deleted: by

Deleted: Punjab State Electricity Board, Jaipur Vidyut Vitran Nigam Ltd, Jodhpur Vidyut Vitran Nigam Ltd and Ajmer Vidyut Vitran Nigam Ltd

Formatted: Line spacing: single

Deleted: **Additional Capitalisation - 2003-04**

As per Regulation 1.10 of the Central Electricity Regulatory Commission (Terms and conditions of tariff) Regulation, 2001, the tariff revisions during the period on account of capital expenditure with the approved project cost incurred during the tariff period may be entertained by the Commission only if such expenditure exceeds 20% of the approved cost. In all cases, where the expenditure is less than 20%, tariff revision shall be considered in the next tariff period, ¶ 7. The petitioner has sought approval of tariff after accounting for additional capital expenditure of Rs.16.35 lakh incurred during 2004-04. The details submitted by the petitioner in support of its claim for additional capital expenditure is given hereunder:¶

¶

S. No. [57]

Formatted Table

Formatted: Underline

Formatted Table

Deleted: 9

Deleted: 2

Deleted:

Deleted: in case of the projects existing up to 31.3.2004, the project cost admitted by the Commis [58]

Formatted [59]

Deleted: 1

Deleted: 0

Deleted: has

Deleted: the capital expendi [60]

Deleted: 16.35

Deleted: period

Deleted: 1.2.2004 to 31.3.2004

Deleted: and Rs. 0.20 lakh [61]

Deleted: 1256.67 lakh

Deleted: admitted by the [62]

Deleted: The petitioner has [63]

Formatted: Line spacing: single

Formatted: Line spacing: single

Formatted [64]

Formatted: Line spacing: single

Deleted: [65]

Provided further that a list of the deferred liabilities and works deferred for execution shall be submitted along with the application for final tariff after the date of commercial operation of the transmission system.”

10. The details submitted by the petitioner in support of its claim for additional capital expenditure of Rs. 35.45 lakh for the period 1.6.2004 to 31.3.2005 are given hereunder:

<u>Year</u>	<u>Amount (Rs. in lakh)</u>	<u>Nature of expenditure</u>
<u>2004-05</u>	<u>35.45</u>	<u>Transmission line = Rs.34.78 lakh PLCC = Rs. 0.67 lakh</u>

11. The additional capital expenditure claimed is within the original scope of work and found to be in order as it was against the committed liability. Accordingly, the additional capital expenditure of Rs. 35.45 lakh as claimed has been allowed.

#### Time Overrun

12. The scheduled date of commissioning of the transmission scheme was April, 2003. The transmission scheme has, however, been declared under commercial operation on 1.6.2004. Thus, there is delay of about of 13 months in the commissioning. The petitioner has explained that at the time of preparation of feasibility report in November 2001, the crossing of Ganga river with two river crossing towers on open cast foundation was envisaged. However, during construction it was found that the banks were eroded and the width of river had increased and necessity of providing mid stream tower was felt. After soil investigation and analysis it was decided to construct one pile foundation in the mid stream along two numbers of open cast foundation and award for the same was placed on 7.1.2003. Again, unprecedented rains created hindrance in completion of entire civil works including erection of tower which could ultimately be completed in April 2004 and the line was commissioned on 23.5.2004.

**Deleted:** 11. . The additional capitalisation of Rs. 16.35 lakh has already been approved. Therefore, gross block of Rs.1273.02 lakh has been considered by us for the purpose of tariff over the gross block of Rs. 1256.67 lakh considered in the order dated 27.7.2005 ibid.

**Formatted:** Font: Bold, Underline

**Formatted:** Line spacing: Double

**Formatted:** Font: Not Bold, No underline

**Formatted:** Font: Not Bold, No underline

**Formatted:** Font: Not Bold, No underline

**Deleted:** -----  
-----  
C:\Documents and Settings\IBM\My Documents\PANT ORDER\October-2006\Order in pet. No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc .

13. There is satisfactory explanation for the entire delay of 13 months in completion of the transmission assets and no objection has been raised by the sole beneficiary, UPPCL. Therefore, the delay in commissioning of line is allowed as beyond the control of the petitioner.

### Total Capital Cost

14. Against the above background, gross block of Rs.1495.22 lakh as on 1.4.2005 has been worked out for the purpose of tariff over the gross block of Rs. 1459.77 lakh as on the date of commercial operation.

### **DEBT- EQUITY RATIO**

15. Clause (2) of Regulation 54 of the 2004 regulations *inter alia* provides that,-

“(2) In case of the transmission systems for which investment approval was accorded prior to 1.4.2004 and which are likely to be declared under commercial operation during the period 1.4.2004 to 31.3.2009, debt and equity in the ratio of 70:30 shall be considered:

Provided that where equity actually employed to finance the project is less than 30%, the actual debt and equity shall be considered for determination of tariff:

Provided further that the Commission may in appropriate cases consider equity higher than 30% for determination of tariff, where the transmission licensee is able to establish to the satisfaction of the Commission that deployment of equity higher than 30% was in the interest of general public.”

16. The Note 1 below Regulation 53 lays own that any expenditure on account of committed liabilities within the original scope of work is to be serviced in the normative debt-equity ratio specified in Regulation 54.

17. The petitioner has considered debt-equity ratio of 70.29:29.71 as actually deployed as on the date of commercial operation. The petitioner has further considered the entire amount of additional capitalization against equity. We have considered debt-equity ratio of 70.28:29.72 on the date of commercial operation. The additional capitalisation on works of Rs. 35.45 lakh has been segregated in the

Formatted: Line spacing: Double

Deleted: ¶

Formatted: Line spacing: single

Formatted: Font: Bold, Underline

Formatted: Font: Bold, Underline

Formatted: Font: Bold, Underline

Formatted: Font: Bold, Underline

Formatted: Line spacing: single

Deleted: 2

Deleted: 54 of

Deleted: (1) . In case of the existing project, debt–equity ratio Considered by the Commission for fixation of tariff for the period ending 31.3.2004 shall be considered for determination of tariff.¶

Formatted: Indent: First line: 0", Line spacing: single, Tabs: Not at 0.49" + 0.59"

Deleted: (2) . In case of the transmission system for which investment approval was accorded prior to 1.4.2004 and which is likely to be declared under commercial operation during the period 1.4.2004 to 31.3.2009, debt-equity in the ratio of 70:30 shall be considered:¶

¶ Provided that where deployment of equity is less than 30%, the actual equity deployed shall be considered for the purpose of determination of tariff.¶

¶ Provided further that the Commission may in appropriate case consider equity higher than 30% for the purpose of determination of tariff, where the transmission licensee is able to establish to the satisfaction of the Commission that deployment of equity more than 30% was in the interest of general public;¶

Deleted: (3) . In case of the transmission system for which investment approval is accorded on or after 1.4.2004, debt-equity in the ratio of 70:30 shall be considered for the purpose of determination of tariff:¶

¶ Provided that where deployment of equity is less than 30%, the actual equity deployed shall be considered for the purpose of determination of tariff.¶

... [66]

Formatted

Formatted: Font: Not Bold

Deleted: 3. .

Formatted

Formatted

... [67]

Deleted: The petitioner has claimed tariff based on debt-equity ratio of 70.66:29.34 as

Formatted

Deleted: -----  
-----  
-----

... [68]

normative debt-equity ratio of 70:30 in view of Note 1 below Regulation 53. Accordingly, for the purpose of tariff, an amount of Rs. 433.77 lakh has been considered as equity as on 1.6.2004 and Rs. 444.41 lakh as on 1.4.2005.

## **RETURN ON EQUITY**

18. As per clause (iii) of Regulation 56 of the 2004 regulations, return on equity shall be computed on the equity base determined in accordance with regulation 54 @ 14% per annum. Equity invested in foreign currency is to be allowed a return in the same currency and the payment on this account is made in Indian Rupees based on the exchange rate prevailing on the due date of billing.

19. The petitioner has claimed return on equity of Rs. 469.22 lakh after considering the entire additional capitalization to have been financed out of equity. For the reasons recorded in para 17 above equity of Rs. 433.77 lakh has been considered as on 1.6.2004 and from 1.4.2005 onwards, equity of Rs. 444.41 lakh has been considered each year. However, tariff for the period 1.6.2004 to 31.3.2005 has been allowed on average equity of Rs. 439.09 lakh. Accordingly, the petitioner shall be entitled to return on equity of Rs.51.23 lakh during 2004-05 and Rs. 62.22 lakh each year during the 2005-09.

## **INTEREST ON LOAN**

20. Clause (i) of regulation 56 of the 2004 regulations *inter alia* provides that,-

“(a) Interest on loan capital shall be computed loan wise on the loans arrived at in the manner indicated in regulation 54.

(b) The loan outstanding as on 1.4.2004 shall be worked out as the gross loan in accordance with Regulation 54 minus cumulative repayment as admitted by the Commission or any other authority having power to do so, up to 31.3.2004. The repayment for the period 2004-09 shall be worked out on a normative basis.

(c) The transmission licensee shall make every effort to re-finance the loan as long as it results in net benefit to the beneficiaries. The costs associated with such re-financing shall be borne by the beneficiaries.

**Deleted:** considered by the Commission in its order dated 27.7.2005 *ibid*. The entire amount of additional capitalisation has been taken as equity by the petitioner. Based on this, Rs. 368.67 lakh as on 1.4.2004 has been taken as the equity by the petitioner for the purpose of determination of tariff in the present petition.¶

¶  
¶  
14. The petitioner has indicated approved debt-equity ratio of 80:20. stated in the petition that the approved debt-equity ratio is 79.72:20.28. Therefore, in order to bring debt and equity close to the approved debt-equity ratio, the amount of Rs. 749.67 lakh capitalized during 2002-03 and 2003-04 has been considered as equity. Accordingly, for the purpose of tariff, an amount of Rs. 918.02 lakh has been considered as equity as on 1.4.2004 against the equity of Rs. 168.35 lakh considered in the order dated 4.4.2005. The debt-equity ratio so arrived at is 82.05:17.95.

**Deleted:** equity ratio, the amount of Rs. 749.67 lakh capitalized during 2002-03 and 2003-04 has been considered as equity. Accordingly, for the purpose of tariff, an amount of Rs. 918.02 lakh has been considered as equity as on 1.4.2004 against the equity of Rs. 168.35 lakh considered in the order dated 4.4.2005. The debt-equity ratio so arrived at is 82.05:17.95.

**Formatted:** Line spacing: single

**Deleted:** 5

**Deleted:** ¶

**Deleted:** 6

**Deleted:** 918.02 lakh

**Deleted:** after accounting for equity on account of additional capitalization on works for the period 1.1.2003 to 31.3.2004 over equity of Rs. 168.35 lakh considered in the order dated 4.4.2005 *ibid*. For the reasons given hereinabove, we have taken equity of Rs. 918.02 lakh as considered by the petitioner. Accordingly, the petitioner shall be entitled to return on equity @ Rs. 128.52 lakh each year during the tariff period

**Deleted:** ¶

**Deleted:** 17

**Deleted:** -----  
-----  
-----  
C:\Documents and Settings\IBM\My Documents\PANT ORDER\October-2006\Order in pet. No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc .

(d) The changes to the loan terms and conditions shall be reflected from the date of such re-financing and benefit passed on to the beneficiaries.

(e) In case of dispute, any of the parties may approach the Commission with proper application. However, the beneficiaries shall not withhold any payment ordered by the Commission to the transmission licensee during pendency of any dispute relating to re-financing of loan;

(f) In case any moratorium period is availed of by the transmission licensee, depreciation provided for in the tariff during the years of moratorium shall be treated as repayment during those years and interest on loan capital shall be calculated accordingly.

(g) The transmission licensee shall not make any profit on account of re-financing of loan and interest on loan;

(h) The transmission licensee may, at its discretion, swap loans having floating rate of interest with loans having fixed rate of interest, or vice versa, at its own cost and gains or losses as a result of such swapping shall accrue to the transmission licensee;

Provided that the beneficiaries shall be liable to pay interest for the loans initially contracted, whether on floating or fixed rate of interest."

21. The petitioner has claimed interest on loan in the following manner:

(i) As on date of commercial operation, the actual loan has been considered.

(ii) On the basis of actual rate of interest on actual average loan, the weighted average rate of interest on loan is worked out for various years.

(iii) Weighted average rate of interest on loan for respective years as per above has been multiplied to arrive at interest on loan.

22. In our calculation, the interest on loan has been worked out as detailed below:

(i) Gross amount of loan, repayment of instalments as per the loan allocation statement up to 2004-05 has been prepared on the basis of loan allocation details submitted by the petitioner and rate of interest as given in the petition. The same is used to work out weighted average

**Deleted:** (a) Interest on loan capital shall be computed loan wise on the loans arrived at in the manner indicated in regulation 54.¶  
(b) The loan outstanding as on 1.4.2004 shall be worked out as the gross loan as per regulation 54 minus cumulative repayment as admitted by the Commission for the period up to 31.3.2004. The repayment for the period 2004-09 shall be worked out accordingly on normative basis.¶  
(c) The transmission licensee shall make every effort to swap the loan as long as it results in net benefit to the long-term transmission customers. The costs associated with such swapping shall be borne by the long-term transmission customers.¶  
(d) The changes to the loan terms and conditions shall be reflected from the date of such swapping and benefits passed on to the beneficiaries.¶  
(e) In case any moratorium period is availed of by the transmission licensee, depreciation provided for in the tariff during the years of moratorium shall be treated as repayment during those years and interest on loan capital shall be calculated accordingly.¶

**Formatted:** Line spacing: single

**Deleted:** 18

**Deleted:** Gross loans, cumulative loan repayment up to 31.3.2004 and outstanding balance up to that year as admitted by the Commission in the order dated 4.4.2005 have been taken.

**Deleted:** Loans as admitted by the Commission in the order dated 4.4.2005 ibid has been considered as notional loan and the

**Deleted:** w

**Deleted:** Notional loan component of FERV has been considered separately and actual applicable rate of interest on foreign loan have been considered to work out the interest on this component ¶  
¶

**Deleted:** 19

**Deleted:** -----  
-----¶  
C:\Documents and Settings\IBM\My Documents\PANT ORDER\October-2006\Order in pet. No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc .

rate of interest on actual loan. The gross loan as per loan reconciliation has been considered as gross loan as on date of commercial operation.

(ii) Notional loan arising out of additional capitalization during the year 2004-05 has been considered.

(iii) Tariff has been worked out considering normative loan and normative repayments. Once the normative loan has been arrived at, it has been considered for all purposes in the tariff. Normative repayment has been worked out by the following formula :

$$\frac{\text{Actual repayment of actual loan during the year}}{\text{Opening balance of actual loan during the year}} \times \text{Opening balance of normative loan during the year}$$

(iv) Moratorium in repayment of loan has been considered with reference to normative loan and if the normative repayment of loan during the year is less than the depreciation during the year, it has been considered as moratorium and depreciation during the year has been deemed as normative repayment of loan during the year.

(v) Weighted average rate of interest on actual loan worked out as per (i) above has been applied on the average loan during the year to arrive at the interest on loan.

(vi) OBC and PNB-II loans carry the floating rate of interest and rate of interest as applicable as on 1.6.2004 has been considered in the calculation, subject to mutual settlement between the parties in case of any change/resetting of the interest rate during the tariff period.

**Deleted:** Details of net outstanding loan as on 31.3.2004, repayment schedule for the period 2004-09, rate of interest as on 1.4.2004, exchange rate as on 31.3.2004 etc. have been taken from the loan allocation statement submitted by the petitioner for working out weighted average rate of interest, though the repayment instalment of ADB-I loan given in the petition is different from that given in the loan reconciliation statement.

**Formatted:** Font: (Default) Arial, 12 pt

**Formatted:** Font: (Default) Arial, 12 pt

**Formatted:** Font: (Default) Arial, 12 pt

**Deleted:** Gross loan and cumulative repayment up to 31.3.2004 have been taken from the order dated 4.4.2005.

**Formatted:** Indent: Left: 0.5", Line spacing: single

**Formatted:** Bullets and Numbering

**Formatted:** Font: (Default) Arial, 12 pt

**Formatted:** Font: (Default) Arial, 12 pt

**Formatted:** Line spacing: single

**Formatted:** Font: (Default) Arial, 12 pt

**Deleted:** is

**Formatted:** Font: (Default) Arial, 12 pt

**Deleted:** is

**Formatted:** Font: (Default) Arial, 12 pt

**Deleted:** is

**Formatted** ... [69]

**Formatted:** Font: 12 pt

**Formatted** ... [70]

**Deleted:** is

**Formatted** ... [71]

**Formatted:** Font: (Default) Arial

**Formatted:** Indent: Left: 0.5"

**Formatted:** Font: (Default) Arial

**Formatted:** Font: (Default) Arial

**Formatted:** Font: (Default) Arial

**Deleted:** is

**Deleted:** is

**Deleted:** is

**Formatted:** Line spacing: single

**Deleted:** is

**Formatted:** Line spacing: single

**Formatted:** Bullets and Numbering

**Formatted** ... [72]

**Deleted:** ..... [73]



23. Based on the above, the year-wise details of interest worked out are given hereunder:

(Rs. in lakh)

Details of loan	2004-05 (1.6.2004 to 31.3.2005)	2005-06	2006-07	2007-08	2008-09
Interest on Loan					
Opening Gross Loan	1026.00	1050.81	1050.81	1050.81	1050.81
Cumulative Repayment	0.00	31.65	70.10	108.55	192.66
Net Loan-Opening	1026.00	1019.16	980.71	942.26	858.16
Additions due to Additional Capitalisation	24.82				
Repayment during the year	31.65	38.45	38.45	84.10	84.10
Net Loan-Closing	1019.16	980.71	942.26	858.16	774.05
Average Loan	1022.58	999.94	961.49	900.21	816.10
Weighted Average Rate of Interest on Loan	7.8655%	7.8379%	7.7831%	7.7463%	7.7336%
<b>Interest</b>	<b>67.03</b>	<b>78.37</b>	<b>74.83</b>	<b>69.73</b>	<b>63.11</b>

### DEPRECIATION

24. Sub-clause (a) of clause (ii) of Regulation 56 of the 2004 regulations provides for computation of depreciation in the following manner, namely:

- (i) The value base for the purpose of depreciation shall be the historical cost of the asset.
- (ii) Depreciation shall be calculated annually based on straight line method over the useful life of the asset and at the rates prescribed in Appendix II to these regulations. The residual value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the historical capital cost of the asset. Land is not a depreciable asset and its cost shall be excluded from the capital cost while computing 90% of the historical cost of the asset. The historical capital cost of the asset shall include additional capitalisation on account of Foreign Exchange Rate Variation up to 31.3.2004 already allowed by the Central Government/Commission.

Deleted: PNB-II, and OBC loans carry floating rate of interest and rate of interest as applicable as on 1.4.2004 has been considered in the calculation, subject to mutual ... [74]

Deleted: 0

Formatted: ... [75]

Deleted: .

Formatted Table

Formatted: Font: Not Bold

Deleted: Gross loan as per c ... [76]

Formatted: Right

Deleted:

Deleted: Addition due to add ... [77]

Formatted: Font color: Black

Formatted: Right

Deleted:

Deleted: Addition due to FERV

Formatted: Font color: Black

Formatted: Right

Formatted: ... [78]

Deleted:

Deleted: 4197.00

Formatted: ... [79]

Deleted: 4197.00

Formatted: Font color: Black

Deleted: 4197.00

Formatted: Font color: Black

Deleted: 4197.00

Formatted: Font color: Black

Deleted: 4197.00

Deleted: Gross Normative Loan

Deleted: Cumulative Repaym ... [80]

Deleted: Net Loan-Opening ... [81]

Deleted: Repayment during ... [82]

Deleted: 3974.95 ... [83]

Deleted: Net Loan-Closing

Formatted: Font: Bold

Deleted: **Average Loan** ... [84]

Formatted: Font: Bold

Deleted: **3518.23**

Formatted: Font: Bold

Deleted: **3163.74**

Formatted: Font: Bold

Deleted: **2809.26**

Formatted: Font: Bold

Deleted: Weighted Average ... [85]

Deleted: 1

Formatted: Line spacing: single

Formatted: Line spacing: single

Deleted: ----- ... [86]

(iii) On repayment of entire loan, the remaining depreciable value shall be spread over the balance useful life of the asset.

(iv) Depreciation shall be chargeable from the first year of operation. In case of operation of the asset for part of the year, depreciation shall be charged on pro rata basis.

25. The petitioner has claimed the depreciation on the capital cost of Rs.1459.77 lakh as on 1.6.2004 and at a capital cost of Rs. 1495.22 lakh as on 1.4.2005 and the subsequent years.

26. The gross depreciable value of the transmission line is  $0.9 \times (\text{Rs. } 1495.22 \text{ lakh}) = \text{Rs. } 1345.70 \text{ lakh}$ .

27. Depreciation works out to Rs. 31.65 lakh for the year 2004-05 on average gross block of Rs. 1477.50 lakh and Rs. 38.45 lakh on gross block of Rs. 1495.22 lakh each year by applying rate of depreciation of 2.5708% and 2.5715% as shown

below:

Details of Depreciation	(Rs. in lakh)				
	2004-05 (1.6.2004 to 31.3.2005)	2005-06	2006-07	2007-08	2008-09
Gross block at the beginning of the period	1459.77	1495.22	1495.22	1495.22	1495.22
Additional Capitalisation during the period	35.45	0.00	0.00	0.00	0.00
Gross Block at the end of the period	1495.22	1495.22	1495.22	1495.22	1495.22
Rate of Depreciation	2.5708%	2.5715%	2.5715%	2.5715%	2.5715%
Depreciable Value (90%)	1329.75	1345.70	1345.70	1345.70	1345.70
Balance Useful life of the asset	-	-	-	-	-
Remaining Depreciable Value	1329.75	1314.05	1275.60	1237.15	1153.04
Depreciation	31.65	38.45	38.45	38.45	38.45

Formatted	[... [87]
Formatted	[... [88]
Formatted	[... [89]
Deleted: 2...line as per (ii)	[... [90]
Formatted	[... [91]
Deleted: 3... For the period	[... [92]
Deleted: ¶	[... [93]
Formatted	[... [93]
Deleted:	[... [94]
Formatted Table	[... [94]
Deleted:	[... [95]
Formatted	[... [95]
Formatted	[... [96]
Formatted	[... [97]
Deleted: As per order dated	[... [98]
Formatted	[... [99]
Formatted	[... [100]
Formatted	[... [101]
Formatted	[... [102]
Deleted:	[... [103]
Deleted: Addition during 20	[... [103]
Formatted	[... [104]
Deleted: Addition during 20	[... [105]
Formatted	[... [106]
Formatted	[... [107]
Formatted	[... [108]
Formatted	[... [109]
Formatted	[... [110]
Formatted	[... [111]
Formatted	[... [112]
Formatted	[... [113]
Formatted	[... [114]
Formatted	[... [115]
Formatted	[... [116]
Deleted: Rate of Depreciation	[... [117]
Formatted	[... [118]
Formatted	[... [119]
Formatted	[... [120]
Formatted	[... [121]
Deleted: 4603.52	[... [122]
Formatted	[... [123]
Formatted	[... [124]
Formatted	[... [125]
Formatted	[... [126]
Deleted: -	[... [127]
Formatted	[... [128]
Formatted	[... [129]
Formatted	[... [130]
Deleted: 4450.13	[... [131]
Formatted	[... [132]
Formatted	[... [133]
Formatted	[... [134]
Deleted: 143.68	[... [135]
Formatted	[... [135]
Formatted	[... [136]
Formatted	[... [136]
Formatted	[... [137]



(Rs. in lakh)

<b>Details of Advance Against Depreciation</b>	<b>2004-05</b>	<b>2005-06</b>	<b>2006-07</b>	<b>2007-08</b>	<b>2008-09</b>
1/10th of Gross Loan(s)	102.60	105.08	105.08	105.08	105.08
Repayment of Loan	31.65	38.45	38.45	84.10	84.10
Minimum of the above	31.65	38.45	38.45	84.10	84.10
Depreciation during the year	31.65	38.45	38.45	38.45	38.45
(A) Difference	0.00	0.00	0.00	45.65	45.65
Cumulative Repayment of the Loan	31.65	70.10	108.55	192.66	276.76
Cumulative Depreciation/ Advance against Depreciation	31.65	70.10	108.55	147.00	231.11
(B) Difference	0.00	0.00	0.00	45.65	45.65
<b>Advance Against Depreciation Minimum of (A) and (B)</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>45.65</b>	<b>45.65</b>

**OPERATION & MAINTENANCE EXPENSES**

33. In accordance with clause (iv) of Regulation 56 the 2004 regulations, the following norms are prescribed for O & M expenses:

	Year				
	2004-05	2005-06	2006-07	2007-08	2008-09
O&M expenses (Rs. in lakh per ckt-km)	0.227	0.236	0.246	0.255	0.266
O&M expenses (Rs in lakh per bay)	28.12	29.25	30.42	31.63	32.90

34. The petitioner has claimed O & M expenses for 38.773 ckt kms, which have been allowed. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

(Rs. in lakh)

	Year				
	2004-05 (1.6.2004 to 31.3.2005)	2005-06	2006-07	2007-08	2008-09
O&M expenses for 38.773 ckt kms line length	7.33	9.15	9.54	9.89	10.31
<b>Total</b>	<b>7.33</b>	<b>9.15</b>	<b>9.54</b>	<b>9.89</b>	<b>10.31</b>

35. The petitioner has submitted that the wage revision of its employees is due with effect from 1.1.2007. Therefore, O&M expenses should be subject to revision on account of revision of employee cost from that date. In the alternative, it has been prayed that the increase in employee cost due to wage revision be allowed as per

Deleted: ¶

Formatted Table ... [140]

Deleted: 419.70

Formatted ... [141]

Deleted: 419.70

Deleted: 419.70

Formatted ... [142]

Formatted ... [143]

Deleted: 419.70

Formatted ... [144]

Deleted: 419.70

Formatted ... [145]

Formatted ... [146]

Deleted: 193.65

Formatted ... [147]

Deleted: 279.48

Formatted ... [148]

Deleted: 354.48

Formatted ... [149]

Deleted: 354.48

Deleted: 354.48

Formatted ... [150]

Formatted ... [151]

Formatted ... [152]

Formatted ... [153]

Deleted: 193.65

Formatted ... [154]

Deleted: 279.48

Formatted ... [155]

Deleted: 354.48

Formatted ... [156]

Deleted: 354.48

Formatted ... [157]

Deleted: 354.48

Formatted ... [158]

Formatted ... [159]

Deleted: 143.68

Formatted ... [160]

Deleted: 143.68

Formatted ... [161]

Deleted: 143.68

Formatted ... [162]

Deleted: 143.68

Formatted ... [163]

Deleted: 143.68

Formatted ... [164]

Formatted ... [165]

Deleted: 49.97

Formatted ... [166]

Deleted: 135.80

Formatted ... [167]

Deleted: 210.80

Formatted ... [168]

Deleted: 210.80

Formatted ... [169]

Formatted ... [170]

Formatted ... [171]

actuals for extra cost to be incurred consequent to wage revision. We are not expressing any view, as this issue does not arise for consideration at this stage. The petitioner may approach for a relief in this regard at an appropriate stage in accordance with law.

### **INTEREST ON WORKING CAPITAL**

**36.** The components of the working capital and the interest thereon are discussed hereunder:

#### **(i) Maintenance spares**

Regulation 56(v)(1)(b) of the 2004 regulations provides for maintenance spares @ 1% of the historical cost escalated @ 6% per annum from the date of commercial operation. In the present case, the capital expenditure on the date of commercial operation is Rs. 1459.77 lakh, which has been considered as the historical cost for the purpose of the present petition and maintenance spares have been worked out accordingly by escalating 1% of the historical cost @ 6% per annum. In this manner, the value of maintenance spares works out to Rs. 14.60 lakh as on 1.6.2004.

#### **(ii) O & M expenses**

Regulation 56(v)(1)(a) of the 2004 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for 1 month of O&M expenses of the respective year as claimed in the petition. This has been considered in the working capital.

#### **(iii) Receivables**

As per Regulation 56(v)(1)(c) of the 2004 regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis 2 months' transmission

Deleted: ¶

Deleted: 2

Deleted: 4365.35 lakh

Deleted: 46.97

Deleted: lakh as

Deleted: on 1.

Deleted: 4

Deleted: -----  
-----¶  
C:\Documents and Settings\IBM\My Documents\PANT ORDER\October-2006\Order in pet. No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc .

charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis 2 months' transmission charges.

(iv) **Rate of interest on working capital**

As per Regulation 56(v)(2) of the 2004 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2004 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 10.25% based on SBI PLR as on 1.4.2004, which is in accordance with the 2004 regulations and has been allowed.

37. The necessary computations in support of interest on working capital are appended hereinbelow:

	(Rs. in lakh)				
	2004-05 <small>(1.6.2004 to 31.3.2005)</small>	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	14.60	15.33	16.25	17.22	18.26
O & M expenses	0.73	0.76	0.80	0.82	0.86
Receivables	32.26	32.19	31.67	38.63	37.59
Total	47.59	48.28	48.71	56.67	56.71
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	4.07	4.95	4.99	5.81	5.81

**TRANSMISSION CHARGES**

38. The capital cost and other relevant details are contained in the summary sheet attached. The transmission charges being allowed for the scheme, are summarised below:

Deleted: ¶

Formatted: Bullets and Numbering [177]

Deleted: 3

Formatted [178]

Deleted: ¶

Formatted [179]

Formatted [180]

Deleted: 46.97

Formatted [181]

Deleted: 49.78

Formatted [182]

Deleted: 52.77

Formatted [183]

Deleted: 55.94

Formatted [184]

Deleted: 59.29

Formatted [185]

Formatted [186]

Deleted: 9.49

Formatted [187]

Deleted: 9.87

Formatted [188]

Deleted: 10.27

Formatted [189]

Deleted: 10.67

Formatted [190]

Deleted: 11.11

Formatted [191]

Formatted [192]

Deleted: 133.39

Formatted [193]

Deleted: 140.47

Formatted [194]

Deleted: 161.46

Formatted [195]

Deleted: 156.47

Formatted [196]

Deleted: 151.56

Formatted [197]

Formatted [198]

Deleted: 189.84

Formatted [199]

Deleted: 200.12

Formatted [200]

Deleted: 224.51

Formatted [201]

Deleted: 223.08

Formatted [202]

Deleted: 221.96

Formatted [203]

Formatted [204]

Formatted [205]

Formatted [206]

Deleted: 19.46

Formatted [207]

Formatted [208]

Formatted [209]







Page 1: [1] Deleted PANTr 7/27/2006 12:35:00 PM  
Series compensation of Panki-Muradnagar 400 kV S/C line of UPPCL in Northern Region for the period 1.4.2004 to 31.3.2009.

Page 1: [2] Deleted PANTr 6/14/2006 5:21:00 PM

Page 1: [3] Deleted PANTr 7/27/2006 12:28:00 PM

- 1.Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur
- 2.Ajmer Vidyut Vitran Nigam Ltd., Ajmer
- 3.Jaipur Vidyut Vitran Nigam, Jaipur
- 4.Jodhpur Vidyut Vitran Nigam Ltd.,Jodhpur
- 5.Himachal Pradesh State Electricity Board, Shimla
- 6.Punjab State Electricity Board, Patiala
- 7.Haryana Vidyut Prasaran Nigam Ltd, Panchkula
- 8.Power Development Department, Govt. of J&K, Jammu

Page 1: [4] Deleted PANTr 7/27/2006 12:29:00 PM

- 10 Delhi Vidyut Board, New Delhi
- 11.Chief Engineer, Chandigarh Administration, Chandigarh
- 12.Uttranchal Power Corporation Ltd, Dehradun
13. Northern Railway, Baroda House, New Delhi

Page 1: [5] Deleted PANTr 7/27/2006 12:31:00 PM

Shri Anand Mohan, PGCIL  
Shri K.K.Mittal, XEN (ISD), RVPN

Page 1: [6] Deleted PANTr 7/27/2006 12:31:00 PM

Shri T.P.S. Bawa, OSD (Comm.), PSEB  
Shri R.K. Arora, XEN, HVPN  
Shri S.R.G. Sabal, AVVNL, JPR

Page 1: [7] Formatted PANTr 6/14/2006 5:20:00 PM

Indent: Left: 2", First line: 0.5"

Page 1: [8] Deleted PANTr 7/27/2006 12:38:00 PM

Series compensation of Panki-Muradnagar 400 kV S/C line of UPPCL

Page 1: [9] Deleted admin 10/27/2006 6:25:00 PM

-----  
C:\Documents and Settings\IBMMy Documents\PANT ORDER\October-2006\Order in pet. No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc

Page 2: [10] Deleted PANTr 7/27/2006 12:45:00 PM

investment approval for the construction of the transmission line

Page 2: [10] Deleted PANTr 7/27/2006 12:45:00 PM

30.8.2001

Page 2: [10] Deleted PANTr 7/27/2006 12:45:00 PM

2588.00

Page 2: [10] Deleted 149	PANTr	7/27/2006 12:45:00 PM
-----------------------------	-------	-----------------------

Page 2: [10] Deleted , based	PANTr	7/27/2006 12:52:00 PM
---------------------------------	-------	-----------------------

Page 2: [10] Deleted 4th	PANTr	7/27/2006 12:46:00 PM
-----------------------------	-------	-----------------------

Page 2: [10] Deleted 0	PANTr	7/27/2006 12:46:00 PM
---------------------------	-------	-----------------------

Page 2: [11] Formatted Superscript	PANTr	7/27/2006 12:51:00 PM
---------------------------------------	-------	-----------------------

Page 2: [12] Deleted transmission line	PANTr	7/27/2006 12:54:00 PM
---	-------	-----------------------

Page 2: [12] Deleted is 1.2.	PANTr	7/27/2006 12:54:00 PM
---------------------------------	-------	-----------------------

Page 2: [12] Deleted 2004.	PANTr	7/27/2006 12:56:00 PM
-------------------------------	-------	-----------------------

Page 2: [13] Deleted	PANTr	6/15/2006 5:37:00 PM
----------------------	-------	----------------------

Page 2: [13] Deleted annual	PANTr	7/27/2006 12:59:00 PM
--------------------------------	-------	-----------------------

Page 2: [13] Deleted period from 1.2.2004 to 31.3.2004	PANTr	7/28/2006 11:09:00 AM
---	-------	-----------------------

Page 2: [13] Deleted 27.7.2005	PANTr	7/27/2006 1:01:00 PM
-----------------------------------	-------	----------------------

Page 2: [13] Deleted p	PANTr	8/2/2006 12:52:00 PM
---------------------------	-------	----------------------

Page 2: [13] Deleted	PANTr	7/28/2006 11:09:00 AM
----------------------	-------	-----------------------

No

Page 2: [13] Deleted 191	PANTr	7/27/2006 1:01:00 PM
-----------------------------	-------	----------------------

Page 2: [13] Deleted based on the actual expenditure up to date of commercial operation that is Rs. 1257.30 lakh less Rs. 62708.00 lakh (recovered as liquidated charges) as Rs. 1256.67 lakh	PANTr	8/2/2006 12:52:00 PM
--	-------	----------------------

Page 2: [14] Change Formatted Table	PANTr	10/13/2006 3:11:00 PM
--	-------	-----------------------

Page 2: [15] Formatted Font: 8 pt	PANTr	10/13/2006 3:12:00 PM
--------------------------------------	-------	-----------------------

Page 2: [16] Formatted Font: 11 pt	PANTr	6/15/2006 1:16:00 PM
---------------------------------------	-------	----------------------

Page 2: [16] Formatted Font: 10 pt, Font color: Black	PANTr	7/28/2006 4:48:00 PM
--	-------	----------------------

Page 2: [17] Deleted 143.68	PANTr	6/14/2006 4:55:00 PM
--------------------------------	-------	----------------------

Page 2: [17] Deleted 143.68	PANTr	6/14/2006 4:55:00 PM
--------------------------------	-------	----------------------

Page 2: [17] Deleted 143.68	PANTr	6/14/2006 4:55:00 PM
--------------------------------	-------	----------------------

Page 2: [17] Deleted 143.68	PANTr	6/14/2006 4:55:00 PM
--------------------------------	-------	----------------------

Page 2: [17] Deleted 143.68	PANTr	6/14/2006 4:55:00 PM
--------------------------------	-------	----------------------

Page 2: [18] Formatted Font: 11 pt	PANTr	6/15/2006 1:16:00 PM
---------------------------------------	-------	----------------------

Page 2: [18] Formatted Font: 10 pt, Font color: Black	PANTr	7/28/2006 4:48:00 PM
--	-------	----------------------

Page 2: [19] Deleted 394.79	PANTr	6/14/2006 4:55:00 PM
--------------------------------	-------	----------------------

Page 2: [19] Deleted 370.88	PANTr	6/14/2006 4:55:00 PM
--------------------------------	-------	----------------------

Page 2: [19] Deleted 339.51	PANTr	6/14/2006 4:55:00 PM
--------------------------------	-------	----------------------

Page 2: [19] Deleted 304.92	PANTr	6/14/2006 4:55:00 PM
--------------------------------	-------	----------------------

Page 2: [19] Deleted	PANTr	6/14/2006 4:55:00 PM
----------------------	-------	----------------------

270.35

Page 2: [20] Formatted	PANTr	6/15/2006 1:16:00 PM	
Font: 11 pt			
Page 2: [20] Formatted	PANTr	7/28/2006 4:48:00 PM	
Font: 10 pt, Font color: Black			
Page 2: [21] Deleted	PANTr	6/14/2006 4:55:00 PM	128.52
Page 2: [21] Deleted	PANTr	6/14/2006 4:55:00 PM	128.52
Page 2: [21] Deleted	PANTr	6/14/2006 4:55:00 PM	128.52
Page 2: [21] Deleted	PANTr	6/14/2006 4:55:00 PM	128.52
Page 2: [21] Deleted	PANTr	6/14/2006 4:55:00 PM	128.52
Page 2: [22] Formatted	PANTr	6/15/2006 1:16:00 PM	
Font: 11 pt			
Page 2: [22] Formatted	PANTr	7/28/2006 4:48:00 PM	
Font: 10 pt, Font color: Black			
Page 2: [23] Deleted	PANTr	6/14/2006 4:55:00 PM	0.00
Page 2: [23] Deleted	PANTr	6/14/2006 4:55:00 PM	60.78
Page 2: [23] Deleted	PANTr	6/14/2006 4:55:00 PM	210.80
Page 2: [23] Deleted	PANTr	6/14/2006 4:55:00 PM	210.80
Page 2: [23] Deleted	PANTr	6/14/2006 4:55:00 PM	210.80
Page 2: [24] Formatted	PANTr	6/15/2006 1:16:00 PM	
Font: 11 pt			
Page 2: [24] Formatted	PANTr	7/28/2006 4:48:00 PM	
Font: 10 pt, Font color: Black			
Page 2: [25] Deleted	PANTr	6/14/2006 4:55:00 PM	20.29
Page 2: [25] Deleted	PANTr	6/14/2006 4:55:00 PM	21.39
Page 2: [25] Deleted	PANTr	6/14/2006 4:55:00 PM	23.94
Page 2: [25] Deleted	PANTr	6/14/2006 4:55:00 PM	23.85
Page 2: [25] Deleted	PANTr	6/14/2006 4:55:00 PM	23.80
Page 2: [26] Formatted	PANTr	6/15/2006 1:16:00 PM	

Font: 11 pt

Page 2: [26] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font: 10 pt, Font color: Black

Page 2: [27] Deleted	PANTr	6/14/2006 4:55:00 PM 113.87
----------------------	-------	--------------------------------

Page 2: [27] Deleted	PANTr	6/14/2006 4:55:00 PM 118.43
----------------------	-------	--------------------------------

Page 2: [27] Deleted	PANTr	6/14/2006 4:55:00 PM 123.24
----------------------	-------	--------------------------------

Page 2: [27] Deleted	PANTr	6/14/2006 4:55:00 PM 128.04
----------------------	-------	--------------------------------

Page 2: [27] Deleted	PANTr	6/14/2006 4:55:00 PM 133.28
----------------------	-------	--------------------------------

Page 2: [28] Formatted	PANTr	6/15/2006 1:16:00 PM
------------------------	-------	----------------------

Font: 11 pt

Page 2: [28] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font color: Black

Page 2: [29] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font: 10 pt, Font color: Black

Page 2: [29] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font color: Black

Page 2: [30] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font: 10 pt, Font color: Black

Page 2: [30] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font color: Black

Page 2: [31] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font: 10 pt, Font color: Black

Page 2: [31] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font color: Black

Page 2: [32] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font: 10 pt, Font color: Black

Page 2: [32] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font color: Black

Page 2: [33] Formatted	PANTr	7/28/2006 4:48:00 PM
------------------------	-------	----------------------

Font: 10 pt, Font color: Black

Page 2: [34] Formatted	PANTr	10/16/2006 2:11:00 PM
------------------------	-------	-----------------------

Normal, Indent: Left: 0", First line: 0", Line spacing: Double

Page 2: [35] Deleted	PANTr	6/14/2006 5:22:00 PM
----------------------	-------	----------------------

Page 2: [36] Formatted Font: (Default) Arial	PANTr	10/16/2006 2:11:00 PM	
Page 2: [37] Change Formatted Table	PANTr	10/16/2006 2:12:00 PM	
Page 2: [38] Formatted Font: 10 pt	PANTr	10/16/2006 2:12:00 PM	
Page 2: [39] Formatted Font: 10 pt, Font color: Black	PANTr	7/28/2006 4:49:00 PM	
Page 2: [40] Deleted	PANTr	6/14/2006 4:54:00 PM	54.91
Page 2: [40] Deleted	PANTr	6/14/2006 4:54:00 PM	58.20
Page 2: [40] Deleted	PANTr	6/14/2006 4:54:00 PM	61.69
Page 2: [40] Deleted	PANTr	6/14/2006 4:54:00 PM	65.40
Page 2: [40] Deleted	PANTr	6/14/2006 4:54:00 PM	69.32
Page 2: [41] Formatted Font: 10 pt, Font color: Black	PANTr	7/28/2006 4:49:00 PM	
Page 2: [42] Deleted	PANTr	6/14/2006 4:54:00 PM	9.49
Page 2: [42] Deleted	PANTr	6/14/2006 4:54:00 PM	9.87
Page 2: [42] Deleted	PANTr	6/14/2006 4:54:00 PM	10.27
Page 2: [43] Formatted Font: 10 pt, Font color: Black	PANTr	7/28/2006 4:49:00 PM	
Page 2: [44] Deleted	PANTr	6/14/2006 4:54:00 PM	10.67
Page 2: [44] Deleted	PANTr	6/14/2006 4:54:00 PM	11.11
Page 2: [45] Formatted Font: 10 pt, Font color: Black	PANTr	7/28/2006 4:49:00 PM	
Page 2: [46] Deleted	PANTr	6/14/2006 4:54:00 PM	133.53
Page 2: [46] Deleted	PANTr	6/14/2006 4:54:00 PM	140.62
Page 2: [46] Deleted	PANTr	6/14/2006 4:54:00 PM	161.62
Page 2: [46] Deleted	PANTr	6/14/2006 4:54:00 PM	156.64
Page 2: [46] Deleted	PANTr	6/14/2006 4:54:00 PM	151.74

Page 2: [47] Formatted	PANTr	7/28/2006 4:49:00 PM
Font: 10 pt, Font color: Black		
Page 2: [48] Deleted	PANTr	6/14/2006 4:54:00 PM
197.92		
Page 2: [48] Deleted	PANTr	6/14/2006 4:54:00 PM
208.69		
Page 2: [48] Deleted	PANTr	6/14/2006 4:54:00 PM
233.58		
Page 2: [48] Deleted	PANTr	6/14/2006 4:54:00 PM
232.70		
Page 2: [48] Deleted	PANTr	6/14/2006 4:54:00 PM
232.17		
Page 2: [49] Formatted	PANTr	7/28/2006 4:49:00 PM
Font: 10 pt, Font color: Black		
Page 2: [50] Formatted	PANTr	7/28/2006 5:01:00 PM
Font: 10 pt, Bold, Font color: Black		
Page 2: [51] Formatted	PANTr	7/28/2006 5:01:00 PM
Font: 10 pt, Font color: Black		
Page 2: [51] Formatted	PANTr	7/28/2006 5:01:00 PM
Font: 10 pt, Bold, Font color: Black		
Page 2: [52] Formatted	PANTr	7/28/2006 5:01:00 PM
Font: 10 pt, Font color: Black		
Page 2: [52] Formatted	PANTr	7/28/2006 5:01:00 PM
Font: 10 pt, Bold, Font color: Black		
Page 2: [53] Formatted	PANTr	7/28/2006 5:01:00 PM
Font: 10 pt, Font color: Black		
Page 2: [53] Formatted	PANTr	7/28/2006 5:01:00 PM
Font: 10 pt, Bold, Font color: Black		
Page 2: [54] Formatted	PANTr	7/28/2006 5:01:00 PM
Font: 10 pt, Font color: Black		
Page 2: [54] Formatted	PANTr	7/28/2006 5:01:00 PM
Font: 10 pt, Bold, Font color: Black		
Page 2: [55] Formatted	PANTr	7/28/2006 5:01:00 PM
Font: 10 pt, Font color: Black		
Page 1: [56] Deleted	admin	10/27/2006 6:25:00 PM

-----  
C:\Documents and Settings\IBMMy Documents\PANT ORDER\October-2006\Order in pet.  
No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc

Page 3: [57] Deleted	PANTr	7/28/2006 12:05:00 PM
----------------------	-------	-----------------------

### **Additional Capitalisation – 2003-04**

As per Regulation 1.10 of the Central Electricity Regulatory Commission (Terms and conditions of tariff) Regulation, 2001, the tariff revisions during the period on

account of capital expenditure with the approved project cost incurred during the tariff period may be entertained by the Commission only if such expenditure exceeds 20% of the approved cost. In all cases, where the expenditure is less than 20%, tariff revision shall be considered in the next tariff period,

7. The petitioner has sought approval of tariff after accounting for additional capital expenditure of Rs.16.35 lakh incurred during 2004-04. The details submitted by the petitioner in support of its claim for additional capital expenditure is given hereunder:

S. No.	Year	Amount (Rs. in lakh)	Nature and details of expenditure (Rs. in lakh)
1	2003-04	16.35	Sub-station= Rs. 16.35 (supply payment= Rs. 4.89, Erection payment= Rs. 11.46 lakh )

8. The above expenditure was not considered by the Commission in its order dated 27.7.2005 ibid while approving tariff for the period ending 31.3.2004. The capital expenditure claimed is found to be in order as it was against the committed liability. Accordingly, the additional capital expenditure of Rs. 16.35 lakh has been allowed.

**Additional capitalization -2004-05**

The petitioner has also claimed an additional capitalization for the period 2004-05. The details submitted by the petitioner in support of its claim for additional capital expenditure are given hereunder:

Year	Amount (Rs. in lakh)	Nature and details of expenditure (Rs. in lakh)
------	----------------------	---



2004-05	0.20	Sub-station= Rs. 0.20 (Final payments after reconciliation with contractor = Rs. 020 )
---------	------	--

The additional capital expenditure claimed is within the original scope of work and is admissible. However, the petitioner has not furnished the loan reconciliation details for the year 2004-05. Therefore, this additional capital expenditure has not been considered for the purpose of tariff. However, the petitioner is at liberty to seek revision of tariff based on this expenditure after finalisation of loan reconciliation statement.

Page 3: [58] Deleted PANTr 8/2/2006 1:03:00 PM  
in case of the projects existing up to 31.3.2004, the project cost admitted by the Commission for determination of tariff prior to 1.4.2004 shall form the basis for determination of tariff.

Page 3: [59] Formatted PANTr 8/4/2006 1:10:00 PM  
Indent: First line: 0.5", Line spacing: single

Page 3: [60] Deleted PANTr 8/4/2006 12:30:00 PM  
the capital expenditure of Rs 1273.85 lakh after accounting for

Page 3: [61] Deleted PANTr 7/28/2006 11:39:00 AM  
and Rs. 0.20 lakh on works for the period 1.4.2004 to 31.3.2005

Page 3: [62] Deleted PANTr 8/2/2006 1:05:00 PM  
admitted by the Commission in the order dated 27.7.2005 ibid

Page 3: [63] Deleted PANTr 10/10/2006 12:12:00 PM  
The petitioner has not claimed additional capitalisation on account of FERV as there are no foreign loans.

Page 3: [64] Formatted PANTr 10/16/2006 2:12:00 PM  
Line spacing: single, Numbered + Level: 1 + Numbering Style: i, ii, iii, ... + Start at: 5 + Alignment: Left + Aligned at: 0.5" + Tab after: 1" + Indent at: 1"

Page 1: [65] Deleted admin 10/27/2006 6:25:00 PM

-----  
C:\Documents and Settings\IBM\My Documents\PANT ORDER\October-2006\Order in pet. No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc

Page 5: [66] Deleted PANTr 8/2/2006 1:09:00 PM

- (3) In case of the transmission system for which investment approval is accorded on or after 1.4.2004, debt-equity in the ratio of 70:30 shall be considered for the purpose of determination of tariff:

Provided that where deployment of equity is less than 30%, the actual equity deployed shall be considered for the purpose of determination of tariff.

- (4) The debt and equity amount arrived at in accordance with above sub-clause (1), (2) or (3), as the case may be, shall be used for calculation of interest on loan, return on equity, advance against depreciation and foreign exchange rate variation.”

1

Page 5: [67] Formatted	PANTr	10/13/2006 3:40:00 PM
------------------------	-------	-----------------------

Indent: First line: 0", Line spacing: single, Tabs: Not at 0.49" + 0.59"

Page 1: [68] Deleted	admin	10/27/2006 6:25:00 PM
----------------------	-------	-----------------------

-----  
C:\Documents and Settings\IBM\My Documents\PANT ORDER\October-2006\Order in pet. No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc

Page 8: [69] Formatted	PANTr	6/16/2006 12:41:00 PM
------------------------	-------	-----------------------

Font: (Default) Arial, 12 pt

Page 8: [70] Formatted	PANTr	6/16/2006 12:41:00 PM
------------------------	-------	-----------------------

Font: (Default) Arial, 12 pt

Page 8: [71] Formatted	PANTr	6/16/2006 12:41:00 PM
------------------------	-------	-----------------------

Font: (Default) Arial, 12 pt

Page 8: [72] Formatted	PANTr	10/10/2006 12:47:00 PM
------------------------	-------	------------------------

Indent: Left: 0.5", Adjust space between Latin and Asian text, Adjust space between Asian text and numbers, Tabs: 0.56", Left + Not at 0.49"

Page 1: [73] Deleted	admin	10/27/2006 6:25:00 PM
----------------------	-------	-----------------------

-----  
C:\Documents and Settings\IBM\My Documents\PANT ORDER\October-2006\Order in pet. No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc

Page 9: [74] Deleted	PANTr	6/14/2006 2:51:00 PM
----------------------	-------	----------------------

PNB-II, and OBC loans carry floating rate of interest and rate of interest as applicable as on 1.4.2004 has been considered in the calculation, subject to mutual settlement between the parties in case of any change/resetting of the interest rate during the tariff period:.

Page 9: [75] Formatted	PANTr	10/10/2006 12:50:00 PM
Adjust space between Latin and Asian text, Adjust space between Asian text and numbers, Tabs: 0.56", Left + Not at 0.49"		
Page 9: [76] Deleted	PANTr	7/28/2006 10:51:00 AM
Gross loan as per order dated 4.4.2005		
Page 9: [77] Deleted	PANTr	7/28/2006 10:51:00 AM
Addition due to additional capitalisation		
Page 9: [78] Formatted	PANTr	7/28/2006 10:53:00 AM
Font color: Black		
Page 9: [78] Formatted	PANTr	7/28/2006 10:53:00 AM
Font color: Black		
Page 9: [78] Formatted	PANTr	7/28/2006 10:53:00 AM
Font color: Black		
Page 9: [78] Formatted	PANTr	7/28/2006 10:53:00 AM
Font color: Black		
Page 9: [79] Formatted	PANTr	7/28/2006 10:53:00 AM
Font color: Black		
Page 9: [79] Formatted	PANTr	7/28/2006 10:53:00 AM
Font color: Black		
Page 9: [80] Deleted	PANTr	7/28/2006 10:51:00 AM
Cumulative Repayment up to Previous Year		
Page 9: [80] Deleted	PANTr	6/14/2006 4:53:00 PM
28.40		
Page 9: [80] Deleted	PANTr	6/14/2006 4:53:00 PM
222.05		
Page 9: [80] Deleted	PANTr	6/14/2006 4:53:00 PM
501.53		
Page 9: [80] Deleted	PANTr	6/14/2006 4:53:00 PM
856.02		
Page 9: [80] Deleted	PANTr	6/14/2006 4:53:00 PM
1210.50		
Page 9: [81] Deleted	PANTr	7/28/2006 10:51:00 AM
Net Loan-Opening		
Page 9: [81] Deleted	PANTr	6/14/2006 4:53:00 PM
4168.60		

Page 9: [81] Deleted	PANTr	6/14/2006 4:53:00 PM	3974.95
Page 9: [81] Deleted	PANTr	6/14/2006 4:53:00 PM	3695.47
Page 9: [81] Deleted	PANTr	6/14/2006 4:53:00 PM	3340.98
Page 9: [81] Deleted	PANTr	6/14/2006 4:53:00 PM	2986.50
Page 9: [82] Deleted Repayment during the year	PANTr	7/28/2006 10:51:00 AM	
Page 9: [82] Deleted	PANTr	6/14/2006 4:53:00 PM	193.65
Page 9: [82] Deleted	PANTr	6/14/2006 4:53:00 PM	279.48
Page 9: [82] Deleted	PANTr	6/14/2006 4:53:00 PM	354.48
Page 9: [82] Deleted	PANTr	6/14/2006 4:53:00 PM	354.48
Page 9: [82] Deleted	PANTr	6/14/2006 4:53:00 PM	354.48
Page 9: [83] Deleted	PANTr	6/14/2006 4:53:00 PM	3974.95
Page 9: [83] Deleted	PANTr	6/14/2006 4:53:00 PM	3695.47
Page 9: [83] Deleted	PANTr	6/14/2006 4:53:00 PM	3340.98
Page 9: [83] Deleted	PANTr	6/14/2006 4:53:00 PM	2986.50
Page 9: [83] Deleted	PANTr	6/14/2006 4:53:00 PM	2632.02
Page 9: [84] Deleted <b>Average Loan</b>	PANTr	7/28/2006 10:51:00 AM	
Page 9: [84] Deleted	PANTr	6/14/2006 4:53:00 PM	<b>4071.78</b>
Page 9: [84] Deleted	PANTr	6/14/2006 4:53:00 PM	<b>3835.21</b>
Page 9: [85] Deleted	PANTr	7/28/2006 10:52:00 AM	

Weighted Average Rate of Interest on Loan		9.6959%	9.6703%	9.6504%	9.6383%	9.6232%
<b>Interest</b>		<b>394.79</b>	<b>370.88</b>	<b>339.52</b>	<b>304.93</b>	<b>270.34</b>

Page 1: [86] Deleted admin 10/27/2006 6:25:00 PM

C:\Documents and Settings\IBMMy Documents\PANT ORDER\October-2006\Order in pet. No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc

Page 10: [87] Formatted PANTr 10/16/2006 2:14:00 PM

Line spacing: single

Page 10: [88] Formatted PANTr 7/28/2006 3:42:00 PM  
Line spacing: Double

Page 10: [89] Formatted PANTr 7/28/2006 4:52:00 PM  
Line spacing: single

Page 10: [90] Deleted PANTr 6/14/2006 5:13:00 PM  
2

Page 10: [90] Deleted PANTr 6/15/2006 5:29:00 PM  
line as per (ii) above,

Page 10: [90] Deleted PANTr 8/2/2006 1:21:00 PM  
Rs. 5115.02 lakh

Page 10: [90] Deleted PANTr 8/2/2006 1:21:00 PM  
Rs.

Page 10: [90] Deleted PANTr 6/14/2006 3:55:00 PM  
4603.52 lakh

Page 10: [90] Deleted PANTr 8/2/2006 1:22:00 PM  
Cumulative depreciation and AAD recovered in tariff up to 31.3.2004 is Rs.  
153.39 lakh. Remaining depreciable value as on 1.4.2004 is thus Rs.4450.13  
lakh.

Page 10: [91] Formatted PANTr 8/4/2006 1:13:00 PM  
Line spacing: single

Page 10: [92] Deleted PANTr 6/14/2006 5:13:00 PM  
3

Page 10: [92] Deleted PANTr 8/7/2006 10:33:00 AM  
For the period 1.4.2004 to 31.3.2009 the

Page 10: [92] Deleted PANTr 8/7/2006 10:33:00 AM  
d

Page 10: [92] Deleted PANTr 6/14/2006 3:57:00 PM  
143.68

Page 10: [92] Deleted PANTr 6/14/2006 3:57:00 PM

I

Page 10: [92] Deleted PANTr 7/28/2006 3:57:00 PM  
Of

Page 10: [92] Deleted PANTr 6/14/2006 3:57:00 PM  
2.809% as

Page 10: [93] Formatted PANTr 10/10/2006 1:28:00 PM  
Indent: Left: 0"

Page 10: [94] Change PANTr 10/13/2006 3:44:00 PM  
Formatted Table

Page 10: [95] Formatted PANTr 10/10/2006 1:28:00 PM  
Left

Page 10: [96] Formatted PANTr 7/28/2006 4:46:00 PM  
Font color: Black

Page 10: [97] Formatted PANTr 10/10/2006 1:28:00 PM  
Right

Page 10: [98] Deleted PANTr 7/28/2006 11:01:00 AM  
As per order dated 4.4.2005

Page 10: [99] Formatted PANTr 6/14/2006 5:25:00 PM  
Font: 11 pt

Page 10: [100] Formatted PANTr 10/10/2006 1:28:00 PM  
Left

Page 10: [101] Formatted PANTr 7/28/2006 4:46:00 PM  
Font color: Black

Page 10: [102] Formatted PANTr 10/10/2006 1:28:00 PM  
Right

Page 10: [103] Deleted PANTr 8/8/2006 6:01:00 PM  
Addition during 2002-04 due to Additional Capitalisation

Page 10: [104] Formatted PANTr 6/14/2006 5:25:00 PM  
Font: 11 pt

Page 10: [105] Deleted PANTr 7/28/2006 10:58:00 AM

Addition during 2002-04 due to FERV	1495.225 115.02	1495.225 115.02	1495.225 115.02	1495.225 115.02	1495.2251 15.02
Gross Block as on 31.3.2004					

Page 10: [106] Formatted PANTr 6/14/2006 5:25:00 PM  
Font: 11 pt

Page 10: [107] Formatted PANTr 10/10/2006 1:28:00 PM  
Left

Page 10: [108] Formatted PANTr 7/28/2006 4:46:00 PM  
Font color: Black

Page 10: [109] Formatted Left	PANTr	10/10/2006 1:28:00 PM
Page 10: [110] Formatted Font: 11 pt	PANTr	6/14/2006 5:25:00 PM
Page 10: [111] Formatted Left	PANTr	10/10/2006 1:28:00 PM
Page 10: [112] Formatted Font color: Black	PANTr	7/28/2006 4:46:00 PM
Page 10: [113] Formatted Left	PANTr	10/10/2006 1:28:00 PM
Page 10: [114] Formatted Left	PANTr	10/10/2006 1:28:00 PM
Page 10: [115] Formatted Right	PANTr	10/10/2006 1:28:00 PM
Page 10: [116] Formatted Font color: Black	PANTr	7/28/2006 4:46:00 PM
Page 10: [116] Formatted Font color: Black	PANTr	7/28/2006 4:46:00 PM
Page 10: [116] Formatted Font color: Black	PANTr	7/28/2006 4:46:00 PM
Page 10: [116] Formatted Font color: Black	PANTr	7/28/2006 4:46:00 PM
Page 10: [116] Formatted Font color: Black	PANTr	7/28/2006 4:46:00 PM
Page 10: [117] Formatted Font: 11 pt	PANTr	6/14/2006 5:25:00 PM
Page 10: [118] Formatted Right	PANTr	10/10/2006 1:28:00 PM
Page 10: [119] Formatted Font: 11 pt	PANTr	6/14/2006 5:25:00 PM
Page 10: [120] Formatted Left	PANTr	10/10/2006 1:28:00 PM
Page 10: [121] Formatted Font: 11 pt	PANTr	6/14/2006 5:25:00 PM
Page 10: [121] Formatted Font color: Black	PANTr	7/28/2006 4:46:00 PM
Page 10: [122] Deleted	PANTr	6/14/2006 4:52:00 PM 4603.52
Page 10: [122] Deleted	PANTr	6/14/2006 4:52:00 PM 4603.52
Page 10: [122] Deleted	PANTr	6/14/2006 4:52:00 PM 4603.52
Page 10: [122] Deleted	PANTr	6/14/2006 4:52:00 PM

4603.52

Page 10: [122] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

4603.52

Page 10: [123] Formatted	PANTr	6/14/2006 5:25:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 10: [124] Formatted	PANTr	10/10/2006 1:28:00 PM
--------------------------	-------	-----------------------

Left

Page 10: [125] Formatted	PANTr	7/28/2006 4:46:00 PM
--------------------------	-------	----------------------

Font color: Black

Page 10: [126] Formatted	PANTr	10/13/2006 3:44:00 PM
--------------------------	-------	-----------------------

Right

Page 10: [127] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

-

Page 10: [127] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

-

Page 10: [127] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

-

Page 10: [127] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

-

Page 10: [127] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

-

Page 10: [128] Formatted	PANTr	6/14/2006 5:25:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 10: [129] Formatted	PANTr	10/10/2006 1:28:00 PM
--------------------------	-------	-----------------------

Left

Page 10: [130] Formatted	PANTr	7/28/2006 4:46:00 PM
--------------------------	-------	----------------------

Font color: Black

Page 10: [131] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

4450.13

Page 10: [131] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

4306.45

Page 10: [131] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

4101.98

Page 10: [131] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

3747.50

Page 10: [131] Deleted	PANTr	6/14/2006 4:52:00 PM
------------------------	-------	----------------------

3393.02

Page 10: [132] Formatted	PANTr	6/14/2006 5:25:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 10: [133] Formatted	PANTr	10/10/2006 1:28:00 PM
--------------------------	-------	-----------------------

Left

Page 10: [134] Formatted	PANTr	7/28/2006 5:02:00 PM
--------------------------	-------	----------------------

Font: Bold

Page 10: [135] Formatted	PANTr	7/28/2006 5:02:00 PM
--------------------------	-------	----------------------



Font: Bold

Page 10: [136] Formatted	PANTr	7/28/2006 5:02:00 PM
--------------------------	-------	----------------------

Font: Bold

Page 10: [137] Formatted	PANTr	7/28/2006 5:02:00 PM
--------------------------	-------	----------------------

Font: Bold

Page 10: [138] Formatted	PANTr	7/28/2006 5:02:00 PM
--------------------------	-------	----------------------

Font: Bold

Page 1: [139] Deleted	admin	10/27/2006 6:25:00 PM
-----------------------	-------	-----------------------

-----  
C:\Documents and Settings\IBMMy Documents\PANT ORDER\October-2006\Order in pet.  
No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc

Page 12: [140] Change	PANTr	10/13/2006 3:45:00 PM
-----------------------	-------	-----------------------

Formatted Table

Page 12: [141] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [142] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [143] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [144] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [145] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [146] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [147] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [148] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [149] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [150] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [151] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [152] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [153] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [154] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [155] Formatted	PANTr	6/14/2006 4:56:00 PM
--------------------------	-------	----------------------

Font: 11 pt

Page 12: [156] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [157] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [158] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [159] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [160] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [161] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [162] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [163] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [164] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [165] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [166] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [167] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [168] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [169] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [170] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [171] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [172] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [173] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [174] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 12: [175] Formatted	PANTr	6/14/2006 4:56:00 PM
Font: 11 pt		
Page 1: [176] Deleted	admin	10/27/2006 6:25:00 PM

-----

C:\Documents and Settings\IBM\My Documents\PANT ORDER\October-2006\Order in pet.  
No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc

Page 14: [177] Change	PANTr	6/14/2006 1:33:00 PM
Formatted Bullets and Numbering		
Page 14: [178] Formatted	PANTr	8/3/2006 5:52:00 PM
Line spacing: single		
Page 14: [179] Formatted	PANTr	10/13/2006 3:36:00 PM
Font: 8 pt		
Page 14: [180] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [181] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [182] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [183] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [184] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [185] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [186] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [187] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [188] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [189] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [190] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [191] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [192] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [193] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [194] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [195] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [196] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		

Page 14: [197] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [198] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [199] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [200] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [201] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [202] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [203] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [204] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [205] Formatted	PANTr	6/14/2006 5:29:00 PM
Font: 11 pt		
Page 14: [205] Formatted	PANTr	7/28/2006 11:05:00 AM
Font: Bold		
Page 14: [206] Formatted	PANTr	6/14/2006 5:29:00 PM
Right		
Page 14: [207] Formatted	PANTr	7/28/2006 11:05:00 AM
Font: 11 pt		
Page 14: [207] Formatted	PANTr	7/28/2006 11:05:00 AM
Font: Bold		
Page 14: [208] Formatted	PANTr	7/28/2006 11:05:00 AM
Font: 11 pt		
Page 14: [208] Formatted	PANTr	7/28/2006 11:05:00 AM
Font: Bold		
Page 14: [209] Formatted	PANTr	7/28/2006 11:05:00 AM
Font: 11 pt		
Page 14: [209] Formatted	PANTr	7/28/2006 11:05:00 AM
Font: Bold		
Page 14: [210] Formatted	PANTr	7/28/2006 11:05:00 AM
Font: 11 pt		
Page 14: [210] Formatted	PANTr	7/28/2006 11:05:00 AM
Font: Bold		
Page 14: [211] Formatted	PANTr	7/28/2006 11:05:00 AM
Font: 11 pt		
Page 14: [212] Deleted	PANTr	6/14/2006 5:19:00 PM

Page 14: [212] Deleted transmission	PANTr	10/16/2006 1:52:00 PM
--	-------	-----------------------

Page 14: [212] Deleted line	PANTr	6/16/2006 12:44:00 PM
--------------------------------	-------	-----------------------

Page 1: [213] Deleted	admin	10/27/2006 6:25:00 PM
-----------------------	-------	-----------------------

-----  
C:\Documents and Settings\IBM\My Documents\PANT ORDER\October-2006\Order in pet.  
No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc

Page 15: [214] Change Formatted Table	PANTr	8/7/2006 10:34:00 AM
--	-------	----------------------

Page 15: [215] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [216] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [217] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [218] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [219] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [220] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [221] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [222] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [223] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [224] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [225] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [226] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [227] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [228] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [229] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
---	-------	----------------------

Page 15: [230] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [231] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [232] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [233] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [234] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [235] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [236] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [237] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [238] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [239] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [240] Formatted Font: 11 pt, Font color: Black	PANTr	7/28/2006 11:05:00 AM
Page 15: [241] Deleted	PANTr	6/14/2006 4:50:00 PM 113.87
Page 15: [241] Deleted	PANTr	6/14/2006 4:50:00 PM 118.43
Page 15: [241] Deleted	PANTr	6/14/2006 4:50:00 PM 123.24
Page 15: [241] Deleted	PANTr	6/14/2006 4:50:00 PM 128.04
Page 15: [241] Deleted	PANTr	6/14/2006 4:50:00 PM 133.28
Page 15: [242] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [243] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [244] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [245] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [246] Formatted Font: 11 pt	PANTr	6/14/2006 5:29:00 PM
Page 15: [247] Formatted	PANTr	8/7/2006 10:35:00 AM

Indent: First line: 0.5"

Page 15: [248] Formatted PANTr 6/14/2006 5:29:00 PM

Font: 11 pt

Page 15: [249] Deleted PANTr 6/14/2006 5:19:00 PM

5

Page 15: [249] Deleted PANTr 8/2/2006 1:26:00 PM

Page 15: [249] Deleted PANTr 7/28/2006 4:29:00 PM

These transmission charges shall be included in the regional transmission tariff for Eastern Region and shall be shared by the regional beneficiaries in accordance with the 2004 regulations

Page 1: [250] Deleted admin 10/27/2006 6:25:00 PM

C:\Documents and Settings\IBM\My Documents\PANT ORDER\October-2006\Order in pet. No.130-2005.docC:\My Documents\PK\Order\2006\May\Pet No.67-2005 doh 28-3-06.doc

Page 16: [251] Deleted PANTr 6/14/2006 4:57:00 PM

Summary Sheet	
<b>Name of the Company:</b>	<b>PGCIL</b>
<b>Name of the Element:</b>	<b>400 kV Jamshedpur-Rourkela S/C Transmission Line in Eastern Region</b>
<b>Actual DOCO:</b>	<b>1.1.2003</b>
<b>Petition No.:</b>	<b>67/2005</b>
<b>Tarrif setting Period:</b>	<b>2004-09</b>
	(Rs.in lakh)
<b>1 Capital Cost of the Project</b>	<b>7540.00</b>
<b>2 Admitted Capital Cost as on 1.4.2004 for Calculation of Debt and Equity</b>	<b>4365.35</b>
<b>3 Additional Capitalisation(works)</b>	<b>749.67</b>
2001-02	0.00
2002-03	573.27
2003-04	176.40
Total	749.67
<b>4 Additional Capitalisation (FERV)</b>	<b>0.00</b>
2001-02	0.00
2002-03	0.00
2003-04	0.00
Total	0.00
<b>5 Total Capital Cost as on 1.4.2004(2+3+4)</b>	<b>5115.02</b>
<b>6 Means of Finance :</b>	
Debt	82.05% 4197.00
Equity	17.95% 918.02

	Total	100.00%	5115.02	
<b>7</b>	<b>Gross Loan as on 1.4.2004</b>			<b>4197.00</b>
<b>8</b>	<b>Cumulative Repayment up to 31.3.2009 :</b>			<b>1564.98</b>
	Repaid up to 31.3.2004		28.40	
	1.4.2001 to 31.3.2004 (ACE & FERV)		0.00	
	1.4.2004 to 31.3.2009		1536.58	
	Total		1564.98	
<b>9</b>	<b>Balance Loan to be repaid beyond 31.3.2009 :</b>			<b>2632.02</b>
<b>10</b>	<b>Depreciation recovered up to 31.3.2009 :</b>			<b>1564.98</b>
		<b>Dep</b>	<b>AAD</b>	<b>Total</b>
	Recovered up to 31.3.2004	153.39	0.00	153.39
	1.4.2001 to 31.3.2004 (ACE & FERV)	0.00	0.00	0.00
	1.4.2004 to 31.3.2009	718.40	693.19	1411.60
	Total			1564.98
<b>11</b>	<b>Balance Depreciation to be recovered beyond 31.3.2009 :</b>			<b>3038.53</b>
	<b>Capital cost for the purpose of Depreciation</b>			<b>4365.35</b>
	<b>ACE + FERV</b>			<b>749.67</b>
	<b>Capital cost as 1.4.2004</b>			<b>5115.02</b>
	<b>Less: Land Cost</b>			<b>0.00</b>
				<b>5115.02</b>
	<b>90% of Capital Cost as above</b>			<b>4603.52</b>
	<b>Cum. Depreciation to be recovered up to 31.3.2009</b>			<b>1564.98</b>
	<b>Balance Depreciation to be recovered beyond 31.3.2009</b>			<b>3038.53</b>